

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL::HYDERABAD BENCH::AT HYD.

R.P.No. 40/92 in
O.A.No. 973/91

12
Date of order: 19-3-1992.

Between:

1. The Chief Personnel Officer,
S.C.Rly., Rail Nilayam,
Secunderabad.
2. The Deputy Chief Mechanical
Engineer, Carriage Repair Shop,
Tirupati.
3. The Workshop Personnel Officer,
Carriage Repair Shop., S.C.Rly.,
Tirupati.

.. .. **Applicants**

Vs.

1. P. Lakshminarayana
2. H. Balasubramanyam Raju
3. P. Kesavulu
4. K. Venkataramana
5. Shaik Nowshed

.. .. **Respondents**

.....

For the applicants : Shri N.V.Ramana, Standing Counsel
for Railways.

For the respondents : Shri P.Krishna Reddy, Advocate.

CORAM:

HON'BLE SHRI R. BALASUBRAMANIAN, MEMBER (ADMN.)

HON'BLE SHRI C.J. ROY, MEMBER (JUDL.)

X ORDER PASSED IN CIRCULATION AS PER HON'BLE SRI R.BALASUBRAMANIAN,
MEMBER (A) X

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This Review Petition is filed by the Chief Personnel Officer,
South Central Railway and two others against Shri P.Lakshminarayana
& fourthers.

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To

1. The Chief Personnel Officer, S.C.Rly, Railnilayam, Secunderabad.
2. The Deputy Chief Mechanical Engineer, Carriage Repair Shop, Tirupathi.
3. The Workshop Personnel Officer, Carriage Repair Shop S.C.Rly, Tirupathi.
4. One copy to Mr.N.v.Ramana, SC for Rlys, CAT.Hyd.
5. One copy to Mr.P.Krishna Reddy, Advocate, CAT.Hyd.
6. One spare copy.

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pvm.

P. Venkateswaran
Cmbs

to do, is to extract the names of the O.A. applicants in the order ^{in which} they were placed in the panel and act on such a list for absorption in Group 'D' posts, treating the original panel as expired. As regards the panel that they had prepared with reference to Employment Notice No.1/91, the direction given in the O.A. after due consideration is clear that before offering employment to other outsiders, the O.A. applicants should be considered first. We do not propose to make any change in that order.

4. Our attention is also drawn to para-9 of the letter dt. 15.4.1991 issued by the Deputy Chief Mechanical Engineer, Carriage Repair Shop, Tirupati which contains the terms and conditions under which the O.A. applicants were offered alternative Group 'D' posts. It is seen from that para that the O.A. applicants have no right to make a request for consideration for posting them in Group 'D' after the expiry of the panel. We wish to point out that this aspect had already been given due consideration before passing the orders in the O.A. In view of the above position, there is no other right accruing to the O.A. applicants for Group 'C' posts.

5. Under these circumstances, we find no cause for Review and accordingly dismiss the Review Petition with no order as to costs.

R. Balasubramanian

(R. Balasubramanian)
Member (A)

C. J. Roy
(C. J. Roy)
Member (J)

Date: 19th March, 1992.

82/3/92
Deputy Registrar (J)

10/3/92

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TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V.C.
THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)
AND
THE HON'BLE MR.T.CHANDRASEKHAR REDDY:
M(JUDL)
AND
THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

DATED: 19 - 3 - 1992

ORDER/JUDGMENT:

R.P.C.A/ M.A.No. 40/92

in

O.A.No. 973/91

T.A.No.

(W.P.No.)

Admitted and interim directions
issued.

Allowed

Disposed of with directions.

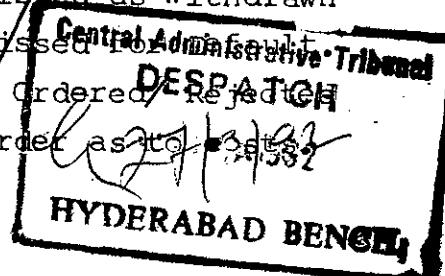
R.P Dismissed

Dismissed as withdrawn

Dismissed for Default

M.A. Ordered Rejection

No Order as to Costs



19/3